

PUNAJB VIDHAN SABHA SECRETARIAT

Unstarred Questions

**TO BE ASKED AT THE MEETING OF THE PUNJAB VIDHAN SABHA TO BE HELD ON
Wednesday, the 28th March, 2018**

To take care of Cow stock in Government Gaushalas

171. Sardar Kultar Singh Sandhwan, M.L.A.- Will the Chief Minister be pleased to state:-

- (a) whether it is a fact that Government Gaushalas have been constructed in 21 Districts by the State Government at a cost of Rs 45 crore to take care of 2 lakh Cow stock;
- (b) whether it is also a fact that only 45,000 of Cow stock has been kept in the above said opened 21 Gaushalas whereas there is not even a single cow stock kept in the Gaushala constructed by the State Government at Sri Amritsar Sahib;
- (c) if reply to part (a) and (b) above be in the affirmative, the reasons for not taking care of the Cow stock with full capacity in these 21 Gaushalas alongwith as to who is responsible for the same?

Details of people recruited on the basis of fake certificates

172. Sardar Kultar Singh Sandhwan, M.L.A.- Will the Chief Minister be pleased to state:-

- (a) whether it is a fact that the State Government has identified such persons who had secured jobs on the basis of fake certificates; if so, the department -wise lists thereof;
- (b) the action taken by the State Government against such guilty persons?

**To get the study conducted to reduce the electricity supply at
the Tubewells by the World Bank Team**

173. Sardar Kultar Singh Sandhwan, M.L.A.- Will the Chief Minister be pleased to state whether it is a fact the study to reduce the electricity supply given to the farmers for their tubewells has been got conducted by the State Government through World Bank team; if so, the copy of the study report be given?

Delay in the Wages for Works of the labourers

174. Sardar Kultar Singh Sandhwan, M.L.A.- Will the Rural Development and Panchayats Minister be pleased to state:-

- (a) whether it is a fact that the Central Government has directed the State Govt. to pay approximately Rs 1 crore as compensation for the delay of more than fifteen days to pay wages of labourers during October, 2017; if so, reasons for delayed payment of wages;
- (b) whether said amount of the compensation would be recovered as per the Act from the concerned officers or would be paid by the State Government treasury;
- (c) the manner in which the the State Government would ensure that the labourers get their wages in time?